

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No.400 of 2009

[Arising out of the Order in Original No.03/2009-ST, dated -
27/01/2009 passed by The Commissioner, Central Excise, Customs
& Service Tax, Calicut]

**M/s GJ Multiclave (India) Pvt.
Ltd.**

6/1260, K.R.S. Complex Bpl Junction,
Koottupatha, Palakkad Kerala 678007

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs & Service Tax,
Calicut**

Central Revenue Building, Mananchira,
Calicut 673001

Respondent(s)

APPEARANCE:

Ms. Radhika Shriranjini, M.D., Advocate for the Appellant
Shri P. Saravana Perumal, A.R. for the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No.20391/2023

Date of Hearing: 18/05/2023

Date of Decision: 18/05/2023

As Per Bench

Learned Counsel for the appellant submits that they have
availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019.

Learned AR for the Department has submitted that the availment of

the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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